

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 47**

**Co Appeal No. 05/2016**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **25.10.2023**

NAME OF THE PARTIES:      **K.R. GANATRA V/s E-SQUARE LEISURE**  
**PVT. LTD. & ORS.**

Section 58,59 of the Companies Act, 2013

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**ORDER**

1. Mr. Vikrant Shetty, Advocate a/w Ms. Tanjul Sharma, Advocate i/b Dhruve Liladhar & Co. appeared for the Appellants.
2. Mr. Durgaprasad Poojari, Advocate a/w Ms. Revati i/b PDS Legal appeared for the Respondent no. 1.
3. Learned Counsel for the Respondent no. 1 seeks adjournment as arguing Counsel is pre-occupied before the Hon'ble High Court in part heard matter.
4. Last liberty to the Respondent to argue the matter.
5. List this matter on **29.11.2023** for hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**